GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 2742

TO BE ANSWERED ON WEDNESDAY, THE 03.01.2018

Sexual Harassment Case

2742. SHRI R.P. MARUTHARAJAA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any charges of sexual harassment were levelled against any judge/ employee of Madhya Pradesh High Court;
- (b) if so, the details thereof; and
- (c) the present status of the case?

ANSWER MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

- (a) Yes, Madam.
- (b) and (c) A notice of motion, dated 4th March, 2015 was received in Rajya Sabha praying for removal of Shri Justice S.K. Gangele, a sitting Judge of Gwalior Bench of Madhya Pradesh High Court on various grounds under Article 217 read with Article 124(4) of Constitution. One of the grounds was allegation of sexual harassment of a woman Additional District and Session Judge of Gwalior.

The Chairman, Rajya Sabha constituted a three member Committee under Judges Inquiry Act, 1968 for the purpose of making an investigation into the matter. The Report of the Committee was laid on the Table of Rajya Sabha and Lok Sabha on 15.12.2017 and 18.12.2017 respectively.
